

**GOVERNMENT OF JAMMU AND KASHMIR
HOME DEPARTMENT
Civil Secretariat; J&K**

Notification

Jammu, the 31st March, 2026

S.O. 82 In pursuance of sub-section (1) of Section 3 of the Prisons Act, 1894, the Government of Jammu and Kashmir hereby declare the structures erected on the land measuring 148 kanals bearing Khasra No. 427 min & 486 min at Village Dambra, Tehsil Mahanpur, District Kathua, as Prison and also designate the said prison as 'High Security Prison, Mahanpur'.

By Order of the Lieutenant Governor, J&K.

Sd/-

(Chandraker Bharti) IAS

Principal Secretary to the Government

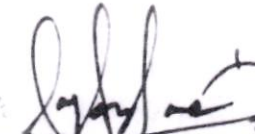
Dated: 31.03.2026

No. HOME-Jail/101/2021-10-HOME

Copy to the:

1. Director General of Police, J&K.
2. Director General of Prisons, J&K.
3. Director General of Prosecution, J&K.
4. DG, CISF, New Delhi.
5. ADGP, CID, J&K.
6. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
7. Commissioner/Secretary to the Government, General Administration Department.
8. Divisional Commissioner, Kashmir
9. Divisional Commissioner, Jammu.
10. Commissioner/Secretary to the Government, Department of Law, Justice and PA.
11. Deputy Commissioner, Kathua.
12. Director Archives, Archeology and Museums, J&K.
13. Senior Superintendent of Police, Kathua.
14. Pvt. Secretary to the Chief Secretary, J&K.
15. Pvt. Secretary to the Principal Secretary to the Government, Home Department.
16. Stock file (w.2.s.c).

Copy also to the: Joint Secretary (JKL), Ministry of Home Affairs, Government of India.


(Rouf Ahmad Lone) JKAS 31.03.26

Under Secretary to the Government